

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E / 2692 / 2010 -SM[BR]

Date 08/10/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,
TIKRAPARA, RAIPUR 492001.

C.C.E. RAIPUR

Appellant

Vs
Respondent

SHRI Y.C. RAO, DIRECTOR OF

I am directed to transmit herewith a certified copy of Final order No. 1104 / 2010-SM[BR] dated 30.9.2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

SHRI Y.C. RAO, DIRECTOR OF
M/S HIRA INDUSTRIES LTD
572, URLA INDUSTRIAL AREA, RAIPUR-493221 (C.G.)

2. Adv. / Consult SHRI SAURABH YADAV. ADV.
M/S RESPONDENT:-----

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise, I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

14 Office Copy

15 Guard file


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 2692 OF 2010-SM

(Arising out of Order-in-Appeal No. 171 & 172/RPR-II/2007 dated 19.12.2007 passed by the Commissioner (Appeals) Central Excise, Raipur).

DATE OF HEARING : 30.09.2010

DATE OF DECISION : 30.09.2010

FOR APPROVAL AND SIGNATURE :

HON'BLE MR. JUSTICE R.M.S. KHANDEPARKAR, PRESIDENT

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982 ?	Yes
2.	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not ?	No
3.	Whether their Lordships wish to see the fair copy of the Order ?	See
4.	Whether Order is to be circulated to the Departmental Authorities?	Yes

CCE, Raipur

....

Appellant

(Rep by Sh R.K. Gupta, DR)

VERSUS

Shri Y.C. Rao

....

Respondent

(Rep by Sh. Saurabh Yadav, Adv.)

CORAM : HON'BLE MR. JUSTICE RMS KHANDEPARKAR, PRESIDENT

Final ORAL ORDER. 1104 / 2010 SM (Br)

PER SHRI JUSTICE R.M.S. KHANDEPARKAR :

In view of dismissal of condonation of delay application no. 343 of 2010, the appeal does not survive and is hereby disposed of for the reasons stated in the order dismissing the condonation of delay application and without expressing any opinion on the merits of the case.

**(JUSTICE R.M.S. KHANDEPARKAR)
PRESIDENT**

Golay